



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Dec/202223/14

DATED: 23/12/2022

Please Note

- I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Dec/202223/14 dated 23/12/2022 of Norms Committee - VII for the year 2022-23 was held on 23/12/2022 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA, Deputy DGFT	Directorate General of Foreign Trade, Delhi
2	Mahesh Kumar , Assistant Section Officer	Directorate General of Foreign Trade, Delhi
3	NAND Lal, Technical Authority	Technical Consultant, DGFT
4	SHAISH KUMAR, Technical Authority	Technical Consultant, DGFT
5	DINESHNARAIN MATHUR, Technical Authority	Technical Consultant, DGFT
6	Omprakash sharma, Technical Authority	Technical Consultant, DGFT

Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	SOLVAY SPECIALITIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004914AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	2 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	A K RUBBER
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00235614AM22
RA File Number	522404000074 AM21
Licence No and Date	5211000008/null
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 18.08.2022. 1. Specification with Mesh size of Rubber Powder of export item. 2. Composition and exact specification of Import item 3. Calculation for requirement of Import item for manufacturing export item with complete details of 4 E Annexure of the application along with Hard Copy. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	3 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	TRAVANCORE COCOTUFT PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022

HQ File Number	HQRNORM APPLY 00045240AM21
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.11.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	4 / NC/7/MEET/Dec/202223/14		
Case Status	Case Approved		
Party Name	RESPONSIVE INDUSTRIES LTD		
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM APPLY 00020967AM22		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
PVC FLOOR COVERING (Without Filler)	1 Kg	PVC RESIN	0.8414 Kg
		DINP	0.1840 Kg
		TITANIUM DIOXIDE	0.0122 Kg
		Relevant STABILISER	0.0123 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	5 / NC/7/MEET/Dec/202223/14		
Case Status	Case Deferred		
Party Name	RAPID ENGINEERING CO PVT LTD		
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM APPLY 00233420AM22		
RA File Number	052404000453 AM21		

Licence No and Date	0511000016/null
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	6 / NC/7/MEET/Dec/202223/14		
Case Status	Case Approved		
Party Name	K K NAG PRIVATE LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM REVIW00002165AM23		
RA File Number	072404000197 AM12		
Licence No and Date	0710083332/18/10/2011		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-			
Export Item	Quantity	Import item	Quantity
EXPANDED POLYETHYLENE PRODUCTS	3228.0 Kg	EXPANDED POLYETHYLENE BEADS	3389.4 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	7 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	TESA TAPES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018705000464AM12
RA File Number	039504001041 AM12
Licence No and Date	0310685674/12/03/2012
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022.	
1. Complete technical details as per annexure to appendix 4E.	

Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).

Case No.	8 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	JINDAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018705000153AM18
RA File Number	052304000628 AM17
Licence No and Date	0510402232/17/04/2017
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 09.08.2017 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	9 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	SAMPARK INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018705000724AM21
RA File Number	052404000059 AM21
Licence No and Date	0510414213/20/05/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 31.08.2021.	
1. BIUFICATION IN THE QTY OF EXPORT PRODUCT NAMELY TRANSPARENT, WHITE AND METTALIC 2. DETAILS OF INDIGENOUS INPUT AND THEIR QUANTITY.	
Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	10 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	SAMPARK INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018705000785AM21
RA File Number	052404000183 AM21
Licence No and Date	0510414668/21/07/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 31.08.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	11 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	AUM UDYOG
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018705000786AM21
RA File Number	052304000091 AM21
Licence No and Date	0510414684/22/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 31.08.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	12 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	CREATIVE PLASTIC PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018705000792AM21
RA File Number	052304000108 AM21
Licence No and Date	0510414775/30/07/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 31.08.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	13 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	NANOFIL TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018705000856AM21
RA File Number	052404000281 AM21
Licence No and Date	0510415278/22/09/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 18.08.2022.	

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).

Case No.	14 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018705000871AM21
RA File Number	052304000211 AM21
Licence No and Date	0510415390/01/10/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 31.08.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	15 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	EUPHORIA PACKAGING LLP
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	018705000880AM21
RA File Number	082404000224 AM21
Licence No and Date	0810148769/09/10/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 18.08.2022.	
1. Area of export product to be printed in Sq. meter. 2. Specification of printing ink with catalogue. 3. Production/Consumption data for last 1 year certified by GST.	
Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	16 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GRP LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM REVIW00004813AM23
RA File Number	039404000574 AM21

Licence No and Date	0310839212/29/10/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	17 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	ASAWA INSULATION PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM REVIW00004785AM23
RA File Number	039404000601 AM21
Licence No and Date	0310839327/04/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Manufacturing process in details. 2. Detail of indigenous input with quantity. 3. Net weight of export product and net content of Al foil in it % terms. 4. Use of Polyfoam and MDI. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	18 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	NEXON INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00235639AM22
RA File Number	242404000065 AM21
Licence No and Date	2410043330/25/11/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on	

24.03.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	19 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	POLYLINK POLYMERS (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00233470AM22
RA File Number	082404000301 AM21
Licence No and Date	0810149108/26/11/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 24.03.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	20 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	JINDAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00035536AM21
RA File Number	05AA04017814 AM21
Licence No and Date	0511000059/10/12/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has replied to the DL issued on 24.03.2022. The committee decided to defer the case for further examination.	

Case No.	21 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	A K RUBBER
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00038016AM21
RA File Number	522404000074 AM21
Licence No and Date	5211000008/14/12/2020
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 18.08.2022.	
1. Specification with Mesh size of Rubber Powder of export item.	

2. Composition and exact specification of Import item
3. Calculation for requirement of Import item for manufacturing export item with complete details of 4 E Annexure of the application along with Hard Copy.

Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).

Case No.	22 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GEM POLYTECH INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00042133AM21
RA File Number	02AA04006059 AM21
Licence No and Date	0211000053/18/12/2020
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 31.08.2021. 1. <i>Material balance between import & export taking in to account 2% wastage (As per application) since no indigenous input is shown.</i> Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	23 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	THOUSAND OAK INNOVATION LLP
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00041637AM21
RA File Number	24AA04002573 AM21
Licence No and Date	2411000031/18/12/2020
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 31.08.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	24 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00069608AM21
RA File Number	039404000506 AM21

Licence No and Date	0311000980/25/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	25 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00069609AM21
RA File Number	039404000643 AM21
Licence No and Date	0311000983/25/01/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	26 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	FARCOM CABLE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00080990AM21
RA File Number	07AA04007922 AM21
Licence No and Date	0711000462/10/02/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022. 1. Net content of PVC resin in export. 2. Clarification regarding export description since PVC compound cannot be PVC granules. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	27 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00082865AM21
RA File Number	05AA04030325 AM21
Licence No and Date	0511001238/12/02/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	28 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00028968AM22
RA File Number	03AA04032986 AM21
Licence No and Date	0311003386/29/04/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Weight of export product. 2. Justification for wastage of 23% and 12% in item no. 1 and 2. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	29 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00028969AM22
RA File Number	03AA04032988 AM21
Licence No and	0311003387/29/04/2021

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Weight of export product. 2. Justification for wastage of 23% and 12% in item no. 1 and 2. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	30 / NC/7/MEET/Dec/202223/14		
Case Status	Case Approved		
Party Name	LOXIM INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM APPLY 00107645AM22		
RA File Number	08AA04005578 AM22		
Licence No and Date	0811001673/04/06/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
POLYCARBONET/ABS COMPOUNDED CHIPS (With SAN Copolymer)	9600.0 Kg	POLYCARBONATES	6528.0 Kg
		STYRENE-ACRYLONITRILE (SAN) CO-POLYMERS	1440.0 Kg
		METABLEN / PARALOID (Impact Modifier)	384.0 Kg
		ACRYLONITRILE-BUTADIENE - STYRENE (ABS) COPOLYMERS	1152.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	31 / NC/7/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM APPLY 00110594AM22		
RA File Number	34AA04002181 AM22		
Licence No and Date	3411000706/09/06/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity in Kg
HARD ACRYLIC EMULSION (SPCRYL 160E, SPCRYL 160MEA, SPCRYL 60ECO, SPCRYL 61, SPCRYL 63, SPCRYL 75ECO) STYRENE METHYL METH) (Non-Volatile Matter Content 35-36%)	1000 Kg	Styrene	80.0
		Alpha Methyl Styrene	110.0
		Acrylic Acid	110.0
		Butyl Acrylate	10.0
		Polyethylene wax	40.0
		L61 (Polyoxyprpylene- Polyoxyethylene block copolymer)	20.0
		IPA	20.0
		Monoethanolamine	20.0
<u>NOTE: Wastage of 2.7% is Allowed on Solid Content Basis.</u>			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	32 / NC/7/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	SHIVA PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00110588AM22
RA File Number	34AA04002176 AM22
Licence No and Date	3411000705/09/06/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity in Kg
HARD ACRYLIC EMULSION (SPCRYL HMR 45) (STYRENE ETHYL ACRYLATE CO-POLYMER LATEX AND RESIN) (Non-Volatile Matter Content 47-48%)	1000 Kg	Methyl Methacrylate	120.0
		Ethyl Acrylate	190.0
		Butyl Acrylate	40.0
		Methacrylic Acid	120.0
		Acrylic Acid	30.0

NOTE: Wastage of 4% is Allowed on Solid Content Basis.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	33 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00158471AM22
RA File Number	039404000654 AM21
Licence No and Date	0311006060/10/08/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	34 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	D R COATS INK AND RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00158472AM22
RA File Number	039404000655 AM21
Licence No and Date	0311006061/10/08/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	35 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	L AND P RUBBER INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00161797AM22
RA File Number	10AA04008121 AM22
Licence No and Date	1011000491/13/08/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	36 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	LOPAREX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00172396AM22
RA File Number	03AA04073382 AM22
Licence No and Date	0311006509/27/08/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	37 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	KONNARK POLYMER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00174614AM22
RA File Number	03AA04072616 AM22
Licence No and Date	0311006602/01/09/2021
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 08.04.2022.	

1. . Details of indigenous input with quantity.

Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).

Case No.	38 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00176001AM22
RA File Number	05AA04073600 AM22
Licence No and Date	0511004460/02/09/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 29.09.2021.

1. *Area of Export Product.*
2. *Coating Weight of Butyl Acrylate per Sq meter in export.*
3. *Justification of 14% wastage.*

Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).

Case No.	39 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	UFLEX LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00192340AM22
RA File Number	05AA04083804 AM22
Licence No and Date	0511004908/24/09/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 04.02.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	40 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00200224AM22
RA File Number	05AA04087710 AM22

Licence No and Date	0511005152/01/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.09.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	41 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	CALIBRE SPECIALTY ELASTOMERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00201947AM22
RA File Number	05AA04085280 AM22
Licence No and Date	0511005174/04/10/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 08.04.2022. 1. Composition of Silicon Rubber Compound. 2. Complete calculation of requirement of all the raw materials (both imported and indigenous) for the manufacture of export item. 3. Net content of raw materials and its wastage Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	42 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	VACTECH COMPOSITES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00202994AM22
RA File Number	52AA04016652 AM22
Licence No and Date	5211001401/05/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 05.02.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	43 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	INDOFIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022

HQ File Number	HQRNORM APPLY 00203780AM22
RA File Number	03AA040107845 AM22
Licence No and Date	0311007498/06/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 26.11.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	44 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	INDOFIL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00205041AM22
RA File Number	03AA040107844 AM22
Licence No and Date	0311007541/07/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 26.11.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	45 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	IMPEL EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00206711AM22
RA File Number	07AA04035975 AM22
Licence No and Date	0711002111/08/10/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 08.04.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	46 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	ESWAR RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00285069AM22
RA File Number	32AX04000023 AM22
Licence No and Date	3211002103/14/12/2021

Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 14.01.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	
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Case No.	47 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	BALAJI RUBBER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00285455AM22
RA File Number	32AX04000022 AM22
Licence No and Date	3211002116/14/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 01.06.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	48 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	JINDAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00286672AM22
RA File Number	05AX04000031 AM22
Licence No and Date	0511006906/15/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 14.01.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	49 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	VACMET INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00287211AM22
RA File Number	06AA04008225 AM22
Licence No and Date	0611000976/15/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 14.01.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	50 / NC/7/MEET/Dec/202223/14
Case Status	Case Rejected
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00288208AM22
RA File Number	05AX04000196 AM22
Licence No and Date	0511006963/16/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 14.01.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	51 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	SUDARSHAN EXTRUSIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00289571AM22
RA File Number	07AX04000054 AM22
Licence No and Date	0711002674/17/12/2021
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has replied to the DL. The committee decided to defer the case for further examination.	

Case No.	52 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00299977AM22
RA File Number	04AX04000053 AM22
Licence No and Date	0411002253/28/12/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL. File has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	53 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED

Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00348256AM22
RA File Number	03AA040129085 AM22
Licence No and Date	0311011232/09/02/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 15.06.2022. 1. Weight of export product. 2. End use of export product. 3. Catalogue of import items with specification. 4. Process of manufacturing in detail indicating wastage at each stage justifying 10% wastage. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	54 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00357317AM22
RA File Number	04AX04000217 AM22
Licence No and Date	0411002653/16/02/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL. File has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	55 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001159AM23
RA File Number	04AX04000205 AM23
Licence No and Date	0411003407/02/06/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has replied to the DL. File has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	56 / NC/7/MEET/Dec/202223/14
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Case Status	Case Deferred
Party Name	ATC TIRES AP PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001334AM23
RA File Number	26AX04000019 AM23
Licence No and Date	2611000617/13/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. To submit the details in 4 E annexure of the application. 2. Composition of compounds required for each export item. 3. Specification of Calendered Fabric(GSM),LDPE embossed film, Poly and liner, inner/outer paint Bladder / curing bladder /Turn up bladder, Spunbond Nylon Fabric etc., with its function in manufacturing Tyres. 4. Compare the requirement in tabular form with SION fixed (A-1686 / 1667 /1667 /1666 /1722 / 1717 as the case may be) published in Handbook of Procedure Vol II and give justification for additional items if any. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	57 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001470AM23
RA File Number	03AX04000706 AM23
Licence No and Date	0311015647/17/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Weight of export product. 2. End use of export product.	

3. Catalogue of import item with specification.

4. Process of manufacturing in detail indicating wastage at each stage justifying 10% wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	58 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001470AM23
RA File Number	03AX04000706 AM23
Licence No and Date	0311015647/17/06/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022

1. Weight of export product.
2. End use of export product.
3. Catalogue of import item with specification.
4. Process of manufacturing in detail indicating wastage at each stage justifying 10% wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	59 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00001470AM23
RA File Number	03AX04000706 AM23
Licence No and Date	0311015647/17/06/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022

1. Weight of export product.
2. End use of export product.

3. Catalogue of import item with specification.

4. Process of manufacturing in detail indicating wastage at each stage justifying 10% wastage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	60 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002292AM23
RA File Number	03AX04000033 AM23
Licence No and Date	0311016637/27/07/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022

1. Complete details as per Appendix 4E indicating per unit consumption and wastage claimed.
2. Copy of application as filled on line for obtaining the license.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	61 / NC/7/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002348AM23
RA File Number	03AX04000132 AM23
Licence No and Date	0311016707/29/07/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 3% wastage as under:-

Export Item	Quantity	Import item	Quantity
PVC Compound (Power Cable Grade)	120.0	PVC Resin	68.00 MT

		Diethyl Phthalate Plasticizer DOP	23.00 MT
		Chlorinated Paraffins Plasticizers	15.00 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	62 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002361AM23
RA File Number	03AX04001923 AM23
Licence No and Date	0311016720/29/07/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022	
1. Complete details as per Appendix 4E indicating unit consumption and wastage claimed. 2. Copy of application as filled on line for obtaining the license.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	63 / NC/7/MEET/Dec/202223/14		
Case Status	Case Approved		
Party Name	RELIANCE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM APPLY 00002383AM23		
RA File Number	03AX04001958 AM23		
Licence No and Date	0311016765/01/08/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export item: Pultrusion Profile (Glass Fibre Reinforced Plastic)			
Quantity: 2000 MT			
Sl. No.	Material Description	Qty in MT recommended for 1 MT of export item	

1	MONOPROPYLENE GLYCOL (MPG)	0.0671
2	MPDIOL GLYCOL FOR RESIN	0.0184
3	CHEM PURIFIED ISOPHTHALIC ACID	0.058
4	MALEIC ANHYDRIDE	0.0642
5	TRIPHENYL PHOSPHITE	0
6	ESTOCAT 4100 FOR RESIN	0
7	HYDROQUINONE FOR RESIN	0
8	TERT-BUTYLCATECHOL FOR RESIN	0
9	MONO-TERT-BUTYL HYDROQUINONE [MTBHQ]	0
10	STYRENE	0.0962
11	1.4-NAPHTHOPUINONE FOR RESIN	0
12	ANTIMONY TRIOXIDE	0.007
13	ATH MHV06	0.013
14	DECABROMODIPHENYL	0.008
15	CALCIUM CARBONATE	0.007
16	CHINA CLAY	0.006
17	CHEM TITANIUM DI-OXIDE	0.002
18	CHLORINATED P WAX	0.017

19	FINALUX-LU (M)	0.002
20	SONGSORBTM 1000	0.001
21	SABO®STAB UV 70	0
22	TRIGONOX C	0.001
23	PERKADOX-16	0.001
24	PIGMENT RAL SHADE RAL 7035	0.003
25	STYRENE	0.003
26	ROVING,4800 TEX - DIRECT	0.347
27	ROVING,600 TEX - DIRECT	0.096
28	ROVING,2400 TEX - DIRECT	0.0124
29	GRY 0100/034/1 TX HIM I SD	0.0024
30	POLYESTER VEIL 40 GSM	0.008
31	ROVING,600 TEX - DIRECT	0.1343
32	ROVING,2400 TEX - DIRECT	0.0176
33	GRY 0100/034/1 TX HIM I SD	0.0024
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	64 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00002379AM23
RA File Number	03AX04000755 AM23

Licence No and Date	0311016755/01/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	65 / NC/7/MEET/Dec/202223/14		
Case Status	Case Approved		
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM APPLY 00002416AM23		
RA File Number	03AX04000782 AM23		
Licence No and Date	0311016802/02/08/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
Halogen Free Flame Retardant Compound	100 MT	Ethylene Vinyl Acetate	15 MT
		LDPE GRANULES	16 MT
		Aluminium Hydroxide	55 MT
		Magnesium Hydroxide	11 MT
		Antioxidant	2.5 MT
		Compoline CO UL05 (Maleated Polyolefin)	2.5 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

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Case No.	66 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	THE SHAKTI PLASTIC INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00003851AM23
RA File Number	03AX04003750 AM23
Licence No and Date	0311018732/20/10/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has replied to the DL. File has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	67 / NC/7/MEET/Dec/202223/14		
Case Status	Case Approved		
Party Name	CEAT LIMITED		
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022		
HQ File Number	HQRNORM APPLY 00003976AM23		
RA File Number	03AX04003830 AM23		
Licence No and Date	0311018952/31/10/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity in MT
Passenger Car Radial (PCR) , Utility Vehicle Radial Tyres (UVR)(Passenger Car Radial (PCR) , Utility Vehicle Radial Tyres (UVR))	3500.0 MTS	Natural Rubber	731.29
		Bromobutyl Rubber	103.495
		Nylon Tyre Cord Fabric Dipped	41.335
		Polyster Tyre Cord Fabric Dipped	126.35

		Carbon Black	805.84
		Synthetic Resin	31.885
		Microcrystalline Wax	10.85
		Rubber Chemical Retarder	3.57
		Structol/Processing Aid	11.83
		Misc Chemicals	4.725
		Adhesive Agent	1.26
		Zincolet	4.48
		Manobond 680C	1.505
		Steel Tyre Cord	264.04
		Synthetic Rubber SBR	352.17
		Synthetic Rubber PBR	259.735
		Isoprene Rubber SKI	24.64
		Reclaim Rubber	25.9
		Bead Wire	129.185
		Insoluble Sulphur	30.31
		Stearic Acid	20.475
		Silicon Dioxide (Silica)	120.155
		Synthetic Rubber-SSBR	179.62

		Sulphur Silane	9.87
		Wax Blend	3.185
		Hydrocarbon Resin	24.255
		Butyl Rubber	34.02
		Liquid Isoprene Rubber Trade Name: LIR 5	1.995
		Rubber Chemical Antioxidant	37.065
		Rubber Chemical Accelerator	24.115
		Rubber process Oil	96.04
		Zinc Oxide	63.35
		Kaolin Clay	0.665
		Soluble Sulphur	12.775
		Wood Rosin	0.035
		Resin –Sylvatraxx	0.105

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	68 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	SUNDARAM INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004019AM23
RA File Number	32AX04000322 AM23
Licence No and Date	3211003883/01/11/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022

1. Specification of both import and export items, wherever applicable.
2. In 4 E annexure 3% wastage has been shown but total raw material comes to 1.01 kg /per kg of export item.
3. Application/ use of export item.
4. Reason for high content of Steel band.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	69 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	CROWN HARDWARE
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004036AM23
RA File Number	06AX04000249 AM23
Licence No and Date	0611001695/02/11/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	70 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	KULODAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004410AM23
RA File Number	03AX04004096 AM23
Licence No and Date	0311019282/17/11/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to refer the case to C&PC for further examination. Hence, the committee decided to defer the case.	

Case No.	71 / NC/7/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	CYTECH COATINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004511AM23
RA File Number	52AX04001693 AM23
Licence No and Date	5211003617/21/11/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item: HI PACK - HI CURE-A / HI PACK 115/119/118/ HI-FILM 135/140/141 (POLYURETHANE RESIN) (Solid Resin Content 84%) Qty.: 200,000.0 Kg Import Item: Polypropylene Glycol (PPG) 1000 / 2000/200 Qty.: 168,000.0 Kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	72 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	K.L.J. POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004674AM23
RA File Number	05AX04002490 AM23
Licence No and Date	0511016075/29/11/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	73 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004675AM23

RA File Number	05AX04002518 AM23
Licence No and Date	0511016076/29/11/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has submitted the hard copy of application and file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	74 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	THE SUPREME INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004683AM23
RA File Number	03AX04004297 AM23
Licence No and Date	0311019598/29/11/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has submitted the hard copy of the application and the file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	75 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	ORIENTAL EXPORT CORPORATION
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004849AM23
RA File Number	03AX04004475 AM23
Licence No and Date	0311019795/06/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	76 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022

and Date	
HQ File Number	HQRNORM APPLY 00004870AM23
RA File Number	05AX04002602 AM23
Licence No and Date	0511016248/07/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has submitted the hard copy of the application and the file has been sent to the technical expert. The committee decided to defer the case for further examination.	

Case No.	77 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	EXPANDED POLYMER SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004883AM23
RA File Number	03AX04004411 AM23
Licence No and Date	0311019850/08/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	78 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004892AM23
RA File Number	09AX04000792 AM23
Licence No and Date	0911004132/08/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	79 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	SOLVAY SPECIALITIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004898AM23
RA File Number	03AX04004353 AM23
Licence No and Date	0311019862/08/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	80 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	POLYFILLTECHNOLOGIES LLP
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004948AM23
RA File Number	34AX04000816 AM23
Licence No and Date	3411003107/12/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	81 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004954AM23
RA File Number	03AX04004541 AM23
Licence No and Date	0311019941/13/12/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	82 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	ASAWA INSULATION PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004991AM23
RA File Number	03AX04004439 AM23
Licence No and Date	0311019985/14/12/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	83 / NC/7/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00004999AM23
RA File Number	03AX04004605 AM23
Licence No and Date	0311019997/15/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	S. No.	Description	Qty in Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.362

forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 4,500,000.00 kgs)		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.609
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.699
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.157
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR-1712 / 1723 / 1783	1.704
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	6A) CARBON BLACK FEED STOCK (CBFS)	55.166
		8	NYLON TYRE CORD FABRIC (DIPPED)	1.943
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.052
		10	POLYESTER TYRE CORD FABRIC (DIPPED)	3.134
		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.698
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.339
		14	RUBBER CHEMICAL :ACCELERATOR	0.678

		15	RUBBER CHEMICAL :RETARDERS	0.122
		16	ZINC OXIDE	1.775
		17	STEARIC ACID	0.881
		18	MICROCRYSTALLINE PETROLEUM WAX	0.872
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.030
		20	PHENOLIC TACKIFIER RESIN	0.637
		21	INSOLUBLE SULPHUR	0.324
		22	PROCESSING ADDITIVES	0.535
		23	HOMOGENIZING AGENT	0.422
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.114
		26	BLADDERS	0.010
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183
Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for the export items. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

Case No.	84 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	NUMAKERS ASIA LLP
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00005015AM23
RA File Number	52AX04001713 AM23
Licence No and Date	5211003770/15/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	85 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00005023AM23
RA File Number	03AX04004584 AM23
Licence No and Date	0311020039/16/12/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 12.12.2022. 1. Complete technical details as per annexure to appendix 4E. Hence, the Committee decided to defer the case. (Reminder letter issued on 26.12.2022).	

Case No.	86 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00005025AM23
RA File Number	03AX04003412 AM23
Licence No and Date	0311020043/16/12/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022

1. Complete details as per Appendix 4E indicating unit consumption and wastage claimed.
2. Copy of application as filled online for obtaining the license.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	87 / NC/7/MEET/Dec/202223/14
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00005019AM23
RA File Number	03AX04004606 AM23
Licence No and Date	0311020034/16/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	S. No.	Description	Qty in Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 4,500,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.362
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.609
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.699
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.157
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR-1712 / 1723 / 1783	1.704
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000

		7	6A) CARBON BLACK FEED STOCK (CBFS)	55.166
		8	NYLON TYRE CORD FABRIC (DIPPED)	1.943
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.052
		10	POLYESTER TYRE CORD FABRIC (DIPPED)	3.134
		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.698
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.339
		14	RUBBER CHEMICAL :ACCELERATOR	0.678
		15	RUBBER CHEMICAL :RETARDERS	0.122
		16	ZINC OXIDE	1.775
		17	STEARIC ACID	0.881
		18	MICROCRYSTALLINE PETROLEUM WAX	0.872
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.030
		20	PHENOLIC TACKIFIER RESIN	0.637

		21	INSOLUBLE SULPHUR	0.324
		22	PROCESSING ADDITIVES	0.535
		23	HOMOGENIZING AGENT	0.422
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.114
		26	BLADDERS (Relevant Size & in nos.)	0.010
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183

Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for the export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	88 / NC/7/MEET/Dec/202223/14
Case Status	Case Deferred
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Dec/ 202223/ 14 and 23/12/2022
HQ File Number	HQRNORM APPLY 00005020AM23
RA File Number	03AX04004604 AM23
Licence No and Date	0311020035/16/12/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Nov/2022-23/13 dated 23.12.2022

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 26.12.2022 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case